

**Artificial Kidney Dialysis Facilities
for Treatment of Kidney Patients in
the Hospitals of Capital**

2269. SHRI BIRENDER SINGH RAO: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether all Government hospitals in the Capital have artificial kidney (Dialysis) facilities for treatment of Kidney patients; and

(b) if not, whether Government propose to provide such facilities to the kidney patients in the Capital and if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) and (b) Facilities for artificial kidney (Dialysis) are available in the following Government Hospitals in Delhi:—

1 All India Institute of Medical Sciences

2. Safdarjang Hospital

3. Willingdon Hospital—The machine is at present out of order for want of accessories which are being procured. Another unit is also being procured.

4. Irwin Hospital—One machine is being installed and the facility will be available in three months time

5. Hindu Rao Hospital—Personnel to operate the machine are being trained.

12.17 hrs.

**STATEMENT RE: CANCELLATION
OF A SITTING OF THE HOUSE**

MR. SPEAKER: Now, the hon. Minister, Shri K. Raghu Ramiah.

260 LS—4.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, as the House is aware, 12th April has been declared a holiday because of Mahavir Jayanti. I have talked to the available Opposition leaders about it and I presume that it will be the pleasure of the House to have a holiday on that day for Parliament also.

MR. SPEAKER: Is it the pleasure of the House to accept this suggestion of the Hon. Minister?

SEVERAL HON. MEMBERS: Yes, yes.

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GIFT-TAX ACT, WEALTH-TAX ACT, INCOME-TAX ACT AND CUSTOMS ACT

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy of the Gift-tax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 268(E) in Gazette of India dated the 31st March, 1976, under sub-section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. See No. LT-10649/76].

(2) A copy of the Wealth-tax (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 267(E) in Gazette of India dated the 31st March, 1976, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-10650/76].

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) The Income-tax (Third Amendment) Rules, 1976, published in